



24. The Registrar General,  
Hon'ble High Court of Telangna,  
Hyderabad.

No. 22 /S & A Cell/2024

Dated:Allahabad:March 06 , 2024

**Subject: Clarification regarding independent conduct of cases by the advocate-candidates and issuance of experience certificate to the advocate-candidates of Direct Recruitment to the Uttar Pradesh Higher Judicial Service – 2023.**

Sir/Madam,

With reference to the aforementioned subject matter, I have been directed to inform you that in light of express language of Article 233 of the Constitution of India read with Rule 5(c) of the U.P. Higher Judicial Service Rules, 1975, as interpreted by the Apex Court in Dheeraj Mor's case (2020) 7 SCC 401, the word 'independently' used in the proviso to Rule 5(c) of the Rules may only imply continued engagement as an advocate against vakalatnama filed. However, filing of joint vakalatnama may not render any ineligibility in a candidate.

Further, the A.P.O./A.P.P./P.O./P.P.(s), A.D.P.O/A.D.G.C.'s, Standing Counsel(s), Additional Government Advocate(s) and such other pleaders who do not file letter of authorization (Vakalatnama), may be issued experience certificate on the basis of conduct of cases by them, as certified by the respective authorities under whose administrative control they work.

A Notice in this regard has also been issued on official website of this Hon'ble Court i.e. on [www.allahabadhighcourt.in](http://www.allahabadhighcourt.in).

I am, further, to request you to kindly issue the experience certificate accordingly and also the said information may kindly be given wide publicity among the members of Bar Associations in the Hon'ble High Court.

With regards,

Yours Sincerely,

Registrar (J)(S & A/Seniority)  
'for Registrar General'



**HIGH COURT OF JUDICATURE AT ALLAHABAD,**  
**LUCKNOW BENCH, LUCKNOW**  
**Roll of Advocates [Part – B],**  
**Lucknow Bench, Lucknow**  
**NOTICE**

As per the directions of the Hon'ble Court, the process of enrollment on Roll of Advocate will be made a continuous process instead of opening the window for enrollment twice a year. Advocates desirous of getting enrollment in the Roll of Advocates' [Part-B], Lucknow Bench, Lucknow, may submit their application in the prescribed proforma (either typed or downloaded from the official website of the Hon'ble Court) along with requisite documents in the Advocates' on Roll Cell, Lucknow Bench, Lucknow, on working days.

Advocates desirous of practicing in the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, are required to apply for inclusion of their names in the Roll of Advocates [Part-B], Lucknow Bench, Lucknow.

Applications that had been declared defective on earlier occasions are required to be submitted afresh.

Applications be submitted in the prescribed proforma (either typed or downloaded from the official website of the High Court) and are required to be accompanied by the following:-

- (a) Two passport size coloured photographs with band (one self-attested photograph be affixed on the application)
- (b) Attested copy of the registration certificate issued by the Bar Council of Uttar Pradesh.
- (c) Attested copy of LL.B. Final Year Result/Degree.
- (d) Attested copy of proof of applicant's residence and office address of Lucknow ( i.e. Ration Card/ Telephone Bill/ Driving License/ Voter ID Card/Aadhar Card/Passport/Electricity Bill/ Bank Pass-book etc.)
- (e) Attested copy of proof of practice at High Court, Lucknow Bench, Lucknow.

It is clarified that Advocates who had passed their qualifying (LL.B.) Examination in the year 2009-10 and thereafter, **will be provisionally enrolled unless** they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of U.P. and submit the **Certificate of Practice (COP)**, issued by Bar Council of India and in default of submitting the same, their names will be automatically struck off from the Roll of Advocates.

It is further clarified that Advocates who had graduated in the academic year 2009-10 and onwards, **having completed two years of enrollment** with Bar Council of U.P. will be enrolled on Roll of Advocates **only after** they furnish the **Certificate of Practice (COP)**, issued by Bar Council of India.

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Dated: 26.04.2018

Senior Registrar

Serial No.: \_\_\_\_\_ (For Office use)

**Application for Registration on the Roll of Advocates [Part - B]**  
**Practicing in the High Court at Lucknow Bench**

Affix self attested  
coloured photograph  
with band

1. Full Name of the Advocate :  
(In capital letters)
2. Father's / Husband's Name :
3. Year of passing LL.B. :  
(Please attach attested copy of LL.B. Final Year Result/Degree)
4. Enrollment Number :  
Year : State :  
(Please attach attested copy of registration certificate)
5. Date of Enrollment :
6. Complete postal address (Please attach proof)
  - a) Residence :
  - b) Office :
  - c) Chamber in the High Court:
7. Telephone Numbers
  - a) Office :
  - b) Residence :
  - c) Mobile :
8. E-Mail address, if any :
9. Undertaking

I declare and undertake that I am practicing in this Hon'ble Court and that I have not made any application anywhere else for listing my name on the Rolls of Advocates except in this High Court. I further declare that all the information mentioned above is correct to my personal knowledge and that the changes, if any, occurring therein, in the future, will be intimated, forthwith, to the Senior Registrar, High Court, Lucknow Bench, Lucknow.

Date:

**Signature of the Applicant**

**(Full Name and Date)**

**Note:-**

1. A certificate from the Bar Association/Advocates' Association, High Court, Lucknow Bench, Lucknow, to the effect that the applicant is ordinarily practicing in the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, shall be attached with the application form. In case the applicant is not a member of any of these associations, a certificate of the

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Senior Registrar, High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, to the effect that the applicant is ordinarily practicing before High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, be attached with the application form.

2. Please also attach your two recent passport size coloured photos with band. One self-attested photo be pasted on the application itself while the second photo be unattested.

3. The Advocates who had passed their qualifying (LL.B.) Examination in the year 2009-10 and thereafter, will be provisionally enrolled unless they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of U.P. and submit the **Certificate of Practice (COP)**, issued by Bar Council of India and in default of submitting the same, their names will be automatically struck off from the Roll of Advocates. **(As per clarification issued by Bar Council of India, New Delhi, the advocates whose LL.B. results have been declared on or after 01.07.2010, are mandatorily required to pass All India Bar Examination.)**

4. The Advocates who had graduated in the academic year 2009-10 (**LL.B. results declared on or after 01.07.2010**) and onwards, having completed two years of enrollment with Bar Council of U.P. will be enrolled on Roll of Advocates only after they furnish the **Certificate of Practice (COP)**, issued by Bar Council of India.

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- Note-II:** The admission of candidates at every stage of examination will be purely **Provisional** subject to satisfying the prescribed eligibility conditions.
- Note-III:** The question papers of UPHJS Examination will be in bilingual mode (both in English and Hindi).
- Note-IV:** If, on verification at any time before or after the Written Examination/Interview, it is found that the candidate does not fulfill any of the eligibility conditions, his/her candidature for the said post may be cancelled without any prior notice or further reference.

### **3. IMPORTANT DATES:**

#### **ONLINE SUBMISSION OF APPLICATION FORM AND SENDING OF HARD COPY OF THE APPLICATION FORM.**

**OPENING DATE - 15<sup>th</sup> March, 2024.**

**CLOSING DATE - 30<sup>th</sup> April, 2024 till 23:59 hrs.**

**Note:** Application forms submitted online may be downloaded/printed upto **07<sup>th</sup> May, 2024 till 23:59 hrs.**

#### **Submission of the Hard Copy of Application Form Submitted Online :**

**(i) Advocates practising within the State of U.P.:-** Before the District & Sessions Judge of the District or the Registrar General, High Court of Judicature at Allahabad or the Senior Registrar, High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, as the case may be, after obtaining requisite forwarding alongwith the requisite documents on or before **20<sup>th</sup> May, 2024.**

**(ii) Advocates practising outside the State of U.P.:-** The candidates shall obtain requisite forwarding by the District and Sessions Judge of the District/Registrar General/Registrar of the High Court(s)/Secretary General of the Supreme Court, as the case may be. Duly filled in and forwarded application form with the requisite documents shall be sent directly by the candidate to the **Registrar (Judicial) (Selection & Appointment/Seniority), 1<sup>st</sup> Floor, Mediation & Conciliation Centre Building, High Court of Judicature at Allahabad, PIN-211017,** so as to reach the High Court of Judicature at Allahabad on or before **31<sup>st</sup> May, 2024.**

**Any application form received after 31.05.2024 will not be accepted.**

#### **PRELIMINARY EXAMINATION:**

The Date and Venue of Preliminary Examination will be notified in due course.

#### **4. OTHER POINTS:**

a) Candidates are required to apply Online against the Advertisement through Online Recruitment Application (ORA) available only on the website <http://www.allahabadhighcourt.in>. Do not contact or write to the High Court of Judicature at Allahabad for Application Forms. They are also requested to carefully go through the Advertisement and the instructions issued for the candidates before filling the application form. No other mode of application shall be entertained.

b) **NATURE OF POST:** Permanent.

c) **PAY SCALE:** Revised Pay Scale- Rs. 144840 – 194660.

d) **AGE LIMIT:** A candidate must have attained the age of **35 years** and must not have attained the age of **45 years** as on the **first day of January 2024, (i.e. the candidate must have been born on or after 02.01.1979 and not later than 01.01.1989)**

e) The age limit shall be higher by **03 years** for SC/ST/OBC/PwD category candidates belonging to State of U.P. only (i.e. a candidate of SC/ST/OBC/PwD category must have attained the age of **35 years** and must not have attained the age of **48 years** on first day of January 2024, i.e. the candidate must have been born on or after **02.01.1976** and not later than **01.01.1989**) in respect of vacancies reserved for them.

f) **PROBATION:** The candidates selected will be appointed on probation as per Rules.

g) The Preliminary Examination as referred to in Rule 18 (1) (b) of the Rules, 1975 shall be of Multiple Choice Question (MCQ) objective type from the syllabus as prescribed under Rule 16 and shall consist of 100 questions of 01 mark each of two hour duration, to be held on the date which will be notified in due course.

Provided that only those candidates shall be treated to be eligible for the Main Written Examination who secure minimum 45% marks in the Preliminary Examination subject to 20 times of the number of vacancies category-wise i.e., General, Scheduled Castes, Scheduled Tribes, Other Backward Classes and EWS. The Main Written Examination will be held in accordance with the syllabus as prescribed under Rule 16.

#### **5. INSTRUCTIONS AND ADDITIONAL INFORMATION TO CANDIDATES FOR RECRUITMENT BY SELECTION:**

**CITIZENSHIP:** A candidate for recruitment to the service must be:

- (a) A citizen of India, or
- (b) A subject of Sikkim, or
- (c) A Tibetan refugee who came over to India before 1st January, 1962 with the intention of permanently settling in India, or
- (d) A person of Indian origin who has migrated from Pakistan, Burma, Ceylon or any of the East African Countries of Kenya, Uganda and the United Republic of Tanzania (Formerly Tanganyika and Zanzibar) with the intention of permanently settling in India;

Provided that a candidate belonging to category (c) or (d) above shall be a person in whose favour a certificate of eligibility has been issued by the State Government;

Provided further that a candidate belonging to category (c) will also be required to obtain a certificate of eligibility granted by the Intelligence Department, (Head Quarters), Lucknow, Uttar Pradesh.

Provided also that if a candidate belonging to category (d) above, no certificate of eligibility will be issued for a period of more than one year, and such a candidate may be retained in service after a period of one year, only if he/she has acquired Indian Citizenship.

**NOTE:-** A candidate in whose case a certificate of eligibility is necessary but the same has neither been issued nor refused, may be admitted to the examination or interview and he/she may also be provisionally appointed subject to the necessary certificate being obtained by him/her or issued in his/her favour, subsequently.

#### **6. APPLICATION FEE :**

- Rs. 1400/-** For General/OBC/EWS category candidates.
- Rs. 1200/-** For SC/ST category candidates belonging to State of U.P. only.
- Rs. 750/-** For PwD category candidates of General/OBC/EWS category belonging to the State of U.P. only.
- Rs. 500/-** For PwD category candidates of SC/ST category belonging to the State of U.P. only.
- Rs. 1400/-** For all the candidates belonging to the States other than State of U.P.

**Note :** Reservation for SC/ST/OBC/EWS/PwD category candidates will be applicable for the candidates belonging to the State of U.P. only.

The candidates must go through "How to Apply" before payment of requisite fee. They are required to pay the requisite fee through online mode only.

**FEE ONCE PAID SHALL NOT BE REFUNDED.**



**THE HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**DIRECT RECRUITMENT TO**  
**THE UTTAR PRADESH HIGHER JUDICIAL SERVICE - 2023**

**INSTRUCTIONS/INFORMATION FOR THE CANDIDATES**

The candidates applying for Direct Recruitment to U.P. Higher Judicial Service – 2023 are advised to read the Advertisement, How to Apply and Instructions very carefully before filling the Application Form and to visit the official website of this Court, time to time, for further information.

**1. TOTAL VACANCIES : 83**

Sl. No.	Category	Vacancies
1.	Scheduled Castes	17
2.	Scheduled Tribes	01
3.	Other Backward Classes	22
4.	EWS	08
5.	Unreserved	35

**Note 1:** The number of vacancies of Direct Recruitment to U.P. Higher Judicial Service-2023, so advertised, are **PROVISIONAL** and may vary (increase or decrease).

**Note 2:** There shall be 20% horizontal reservation for women subject to final decision in Special Appeal No. 675 of 2019 and its connected Special Appeal, filed against the order dated 16.01.2019 of this Court passed in Writ Petition No. 11039/2018- Vipin Kumar Maurya & Ors. Vs. State of U.P. & Ors. and its connected Writ Petitions, wherein Clause (4) of G.O. dated 09.01.2007 was declared ultra vires.

04% horizontal reservation will be provided to Differently Abled candidates as per the below mentioned provisions as provided in the U.P. Higher Judicial Service Rules, 1975:

*"Provided that four percent of vacancies shall be reserved for the following persons with 'benchmark disabilities', namely:-*

*(i) One percent for the persons in the following category of disabilities under the category of 'Locomotor disability' (as defined in the Schedule appended to the Rights of Persons with Disabilities Act, 2016):-*

*(a) Locomotor disability of One Arm, One Leg and Both Legs;*

*(b) Leprosy cured person;*

*(c) Dwarfism;*

*(d) Acid attack victims;*

*(ii) One percent for the persons with 'Low vision' under the category of 'Visual Impairment' (as defined in the Schedule appended to the Rights of Persons with Disabilities Act, 2016);*

*(iii) One percent for the persons with 'hard of hearing' under the category of 'Hearing Impairment' (as defined in the Schedule appended to the Rights of Persons with Disabilities Act, 2016);*

*(iv) Remaining One percent for the persons mentioned in the above clauses (i), (ii) & (iii), on rotation basis.*

**Explanation :-** The roster points meant for the candidates with benchmark disabilities mentioned in clauses (d) and (e) of sub-section (1) of Section 34 of the said Central Act, shall be allotted to the candidates in categories (i) to (iii) mentioned above, in the same order:

*Provided further that the candidates who are able to perform the following physical activities alone are Eligible:-*

*(a) Work performed by Sitting;*

- (b) Work performed by Standing;
- (c) Work performed by Walking;
- (d) Work performed by Seeing;
- (e) Work performed by Hearing;
- (f) Work performed by Reading and Writing;
- (g) Communicating (Communicating would also include verbal or non-verbal communication).

**Note:** A link has been provided at the relevant column of the application form also for details of reservation to the PwD category candidates.

The aforesaid horizontal reservations will be provided in a compartmentalized manner. Reservation for SC/ST/OBC/EWS/PwD category candidates will be applicable for the candidates belonging to State of U.P. only (as per Rule). To avail benefit of reservation, SC/ST/OBC/EWS/PwD category candidates must submit Caste/Relevant Certificate in the proforma prescribed by the Government of U.P. and issued by the competent authority alongwith a Domicile Certificate of the State of Uttar Pradesh.

The reservation to EWS category candidates shall be governed as per G.O./O.M. No. 1/2019/4/1/2002/ka-2/19 T.C.-II dated 18<sup>th</sup> February, 2019 issued by the Government of U.P.

The candidates who want to avail the benefit of reservation under PwD category will have to submit relevant Certificate in the proforma prescribed by the Government of U.P. and issued by the competent authority.

**No Scribe or additional time** shall be permissible to the candidates belonging to PwD (Persons with Disabilities) category.

The SC/ST/OBC/EWS/PwD category candidates belonging to States other than State of U.P. will be treated under Unreserved category.

## **2. MINIMUM ESSENTIAL QUALIFICATIONS:**

- (1) An advocate candidate must be a person not already in the service of the Union or of State and has been for not less than seven years an advocate having continuous practice and;
- (2) Only such advocates shall be permitted to appear in the examination process who have been engaged independently for conducting not less than 30 cases (other than bunch cases) for Unreserved and EWS categories and 24 cases (other than bunch cases) for Scheduled Castes, Scheduled Tribes and Other Backward Classes in the preceding three years, from the year of publication of advertisement for recruitment, before any Court. The certificate of such independent engagement may be issued by District & Sessions Judge of the District or Registrar General/Registrar of High Courts or Secretary General of Supreme Court, as the case may be.

The applicants must ensure that they fulfill the essential requirements of the post and the other conditions as stipulated in the Uttar Pradesh Higher Judicial Service Rules, 1975.

### **Note-I:**

In light of express language of Article 233 of the Constitution of India read with Rule 5(c) of the U.P. Higher Judicial Service Rules, 1975, as interpreted by the Apex Court in Dheeraj Mor's case (2020) 7 SCC 401, the word 'independently' used in the proviso to Rule 5(c) of the Rules may only imply continued engagement as an advocate against vakalatnama filed. However, filing of joint vakalatnama may not render any ineligibility in a candidate.

Further, the A.P.O./A.P.P./P.O./P.P.(s), A.D.P.O./A.D.G.C.'s, Standing Counsel(s), Additional Government Advocate(s) and such other pleaders who do not file letter of authorization (Vakalatnama), may be issued experience certificate on the basis of conduct of cases by them, as certified by the respective authorities under whose administrative control they work.

**7. OTHER INFORMATION:**

a) Candidates must apply Online only through the official website: <http://www.allahabadhighcourt.in> Applications received through any other mode would not be accepted. **The candidates shall remember/note the Login ID & Password generated at the time of submission of online application form for future uses.**

b) After submitting the Online Recruitment Application (ORA), the candidates are required to take a print out (Hard Copy) of the finally submitted Online Recruitment Application.

c) The candidates are directed to paste same self attested colour passport size photograph, as scanned and uploaded, on the hard copy of Online Recruitment Application (ORA) as well as on the Verification Card, only at the space specified for the same.

The candidates are advised to keep one copy of the online filled in Application Form at their end for future reference.

**NOTE-I:** In case, the Printout (Hard-Copy) of the Online Recruitment Application along with specified documents/certificates is not received or received after the prescribed last date, the candidature will not be considered.

**NOTE-II:** Candidates are required to write the words "**DIRECT RECRUITMENT TO THE U.P.H.J.S. – 2023**" on the top of the Envelope while submitting the Printout (Hard Copy) of the Online Recruitment Application along with copies of specified self attested documents/certificates.

**NOTE-III:** A list of provisionally allowed candidates will be uploaded on the official website: <http://www.allahabadhighcourt.in>

**NOTE-IV:** Admit Card shall be downloaded by the candidates by using same Login-Id and Password allotted at the time of filling online application form, from the website <http://www.allahabadhighcourt.in>, dates of which will be announced later on.

**NOTE-V:** The Admit Card will be issued online and will be made available only on the official website of High Court of Judicature at Allahabad for downloading at the appropriate time. No Admit Card will be sent by Post/Courier. Candidates are advised to visit only the official website of the Court for Admit Card.

**NOTE-VI:** The candidates will have to mention the details of any one of the Photo Identity Cards i.e Aadhaar Card/Voter I.D. Card/Driving Licence/Passport/PAN Card/Bar Council Identity Card in their Online Application form and will have to produce the same Photo ID **in original** for verification before and during the examination(s). The candidates will not be permitted to appear in the Preliminary Examination/Main Written Examination in case they fail to produce Photo Identity Card in the Examination Hall.

**NOTE-VII:** No application regarding inspection of Answer Scripts of Preliminary Examination and Main Written Examination will be entertained after **one year** from the date of declaration of final result of that Recruitment Year.

**NOTE-VIII:** The candidates are advised to carefully fill up the online application form before submitting the same finally. No change/correction is permitted after submission of the application form i.e. after clicking on '**SUBMIT**' button. No request/prayer for correction in online submitted Application Form will be entertained under any circumstances, after submission.

**NOTE-IX:** If any document/certificate furnished is in a language other than Hindi or English, a duly self attested translated copy of the same in English or Hindi, as the case may be, is to be submitted.

**8. DOCUMENTS/CERTIFICATES:**

Following Documents/Certificates are to be submitted along with the downloaded application form of the Online Recruitment Application (ORA), failing which the candidature would not be considered:

- a. Matriculation/10th Standard or equivalent certificate indicating Date of Birth, or mark sheet issued by Central/State Board indicating Date of Birth in support of their claim of age (Self

attested copy be attached).

- b. Copies of Degree/Diploma certificate along with marks statements pertaining to all the academic years as proof of educational qualification claimed. In the absence of Degree/Diploma certificate, provisional certificate along with mark sheets pertaining to all the academic years will be accepted (Self attested copy be attached).
- c. Copy of registration in Bar Council (Self attested copy be attached).
- d. Copy of experience as an Advocate in the prescribed proforma from the District & Sessions Judge of the District or Registrar General/Registrar of the High Courts or Secretary General of Supreme Court, as the case may be, for the entire experience claimed, clearly mentioning the duration of continuous practice (years, months, days) and engagement for conducting not less than 30 cases (for UR & EWS) / 24 cases (for SC,ST & OBC), independently (other than bunch cases), in the preceding 03 years from the year of publication of advertisement, before any Court (Original copy be attached).
- e. Latest Caste/Requisite Certificate and Domicile Certificate of candidate seeking reservation under SC/ST/OBC/EWS/PwD category, as the case may be, in the prescribed proforma of the Government of U.P. and issued by the competent authority, indicating clearly the candidate's Caste, Village/Town, the candidate is ordinarily a resident of etc. as the case may be (Self attested copy be attached).
- f. A Certificate of Character from the District & Sessions Judge of the District or the Registrar General/Registrar of the High Court(s) or Secretary General of Supreme Court, as the case may be, and additionally two Certificates of Character from two responsible persons of status, well acquainted with the candidate in private life and unconnected with their School/ College/University. The Certificates must not be of a date preceding six months from the date of application (Original copy be attached).
- g. Prosecuting Officers/Assistant Prosecuting Officers/Public Prosecutors/Assistant Public Prosecutors shall obtain the experience certificate from the concerned District & Sessions Judge/Registrar General/Registrar etc. on the basis of an appropriate certificate issued by their Head of the Department/Competent Authorities. Their application form must be forwarded by the concerned District & Sessions Judge/Registrar General/Registrar etc., as the case may be (Original copy be attached).
- h. Copy of Photo identity card i.e Aadhaar Card/Voter I.D. Card/Driving Licence/ Passport/PAN Card/Bar Council Identity Card/Bank's Passbook copy with photograph as mentioned in the application form (Self attested copy be attached).
- i. A self attested printout of the payment acknowledgment page generated after successful payment of fee must be attached with the hard copy of the application form containing SBCollect Reference Number.
- j. The candidates appearing in the Direct Recruitment to U.P. Higher Judicial Service – 2023 pursuant to the orders of the Hon'ble Court(s) must enclose copy of the relevant orders permitting them to appear in the Direct Recruitment to UPHJS - 2023 and a document as an evidence for being the petitioner of such Writ Petition(s).

**NOTE:** The candidates shall be required to submit such information and documents as may be required by the High Court of Judicature at Allahabad from time to time.

**9. ACTION AGAINST CANDIDATES FOUND GUILTY OF MISCONDUCT:**

Candidates are warned that they should not furnish any particulars that are false or suppress any material/information while filling up the application form. Candidates are also warned that they should in no case correct or alter or otherwise tamper with any entry in a document or its attested/certified copy submitted by them nor should they submit a

tampered/fabricated document. If there is any inaccuracy or any discrepancy between two or more such documents or their attested/certified copies, an explanation regarding this discrepancy should be submitted.

A candidate would be liable to be disqualified from selection for which he/she is a candidate, and/or be debarred either permanently or for a specified period, if he/she has been declared to be guilty of :

- a. Obtaining support of his/her candidature by any means, and/or
- b. Impersonating, and/or
- c. Procuring impersonation by any person, and/or
- d. Submitting fabricated documents or documents which have been tampered with, and/or
- e. Making statements which are incorrect or false or suppressing material information, and/or
- f. Resorting to any other irregular or improper means in connection with his/her candidature for the selection, and/or
- g. Using unfair means during the test, and/or
- h. Writing irrelevant matter including obscene language or pornographic matter, in the script(s), and/or
- i. Misbehaving in any other manner in the examination hall, and/or
- j. Harassing or doing bodily harm to the staff employed for the conduct of the test, and/or
- k. Bringing mobile phone/Communication device in the examination Hall/Interview room, and/or
- l. Canvassing in any form, and/or
- m. Burning or tearing the Answer Sheet/Question Paper or running away with the Script and/or Question Paper during the course of examination, and/or
- n. Attempting to commit or, as the case may be, abetting the commission of all or any of the acts specified in the foregoing clauses may, in addition to rendering himself/herself liable to criminal prosecution.

**10. VERIFY THE FOLLOWING BEFORE SUBMITTING THE ONLINE RECRUITMENT APPLICATION:**

(A). (i). That no column is wrongly filled or kept blank as the information furnished therein would be used to determine the eligibility of candidates.

(ii). That after submitting the Online Recruitment Application (ORA), a print out of the finally submitted Application is to be submitted along with specified documents/certificates.

(iii). That all the qualifications and experiences in the relevant field (over and above the minimum qualifications and experiences prescribed) are to be mentioned in the Online Recruitment Application.

(iv). That appropriate fee has been deposited as per the aforesaid instructions.

(B). Following Documents/Certificates are to be submitted along with the downloaded application form of the Online Recruitment Application (ORA) failing which the candidature would not be considered :-

(i). Matriculation/10th Standard or equivalent certificate indicating Date of Birth or Mark Sheet issued by Central/State Board indicating Date of Birth in support of their claim of age (Self attested copy be attached).

(ii). Copies of Degree/Diploma certificate along with marks statements pertaining to all the academic years as proof of educational qualification claimed. In the absence of Degree/Diploma

certificate, provisional certificate along with mark sheets pertaining to all the academic years will be accepted (Self attested copy be attached).

(iii). Copy of registration in Bar Council (Self attested copy be attached).

(iv). Copy of experience as an Advocate in the prescribed proforma from the District & Sessions Judge of the District or Registrar General/Registrar of the High Courts or Secretary General of Supreme Court, as the case may be, for the entire experience claimed, clearly mentioning the duration of practice (years, months, days) and engagement for conducting not less than 30 cases (for UR & EWS) / 24 cases (for SC, ST & OBC), independently (other than bunch cases), in the preceding 03 years from the year of publication of advertisement, before any Court (Original copy be attached).

(v). Latest Caste/Requisite Certificate and Domicile certificate of candidate seeking reservation under SC/ST/OBC/EWS/PwD category, as the case may be, in the prescribed proforma of the Government of U.P. and issued by the competent authority indicating clearly the candidate's Caste, Village/Town, the candidate is ordinarily a resident of etc., as the case may be (Self attested copy be attached).

(vi). Certificate of character from the District & Sessions Judge of the District or Registrar General/Registrar of the High Courts or Secretary General of Supreme Court, as the case may be and two certificates of Character from two responsible persons of status, well acquainted with the candidate in private life and unconnected with their School/College/University. The certificates must not be of a date preceding six months from the date of application (Original copy be attached).

(vii). Photo Identity Card i.e Aadhaar Card/Voter I.D. Card/Driving Licence/Passport/PAN Card/Bar Council Identity Card/Bank's Passbook copy with photograph (Self attested copy be attached).

(C). Any information contained in the attached documents/certificates shall not be considered unless it is claimed in the Online Recruitment Application.

(D). That the printout of the Online Recruitment Application along with specified Documents/Certificates be sent well in advance so as to reach the Office on or before the prescribed last date.

(E). The Experience Certificate in prescribed proforma as an Advocate must contain forwarding of the District and Sessions Judge of the District/Registrar General/Registrar of the High Court(s)/ Secretary General of the Supreme Court, as the case may be, within whose jurisdiction the candidate has been practicing, along with signature & seal of competent authority.

(F). Candidates who are permitted by Hon'ble Court(s) shall enclose copy of the relevant order(s) permitting them to appear in the Direct Recruitment to U.P. Higher Judicial Service - 2023 and document(s) as an evidence for being the petitioner of such writ petition.

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**FORM-I**  
**Experience Certificate**  
**(For experience at Bar for Advocates)**  
**Letter Head of the Institution/Issuing Authority**

This is to certify that Shri/Smt/Ms.....  
 (Registration No.....) S/o, D/o, W/o Shri.....has been  
 practising/practised as an Advocate dealing with Criminal/Civil cases from.....to.....  
 .....in the District & Sessions Court/High Court/Supreme Court/ etc. at.....  
 (Place of Practice)

Further, this is to certify that he has been engaged for conducting ..... cases,  
 independently (other than bunch cases), in the preceding 03 years from the year of publication of  
 advertisement, before the ..... (District & Sessions Court/High Court/Supreme Court  
 etc.)

The above facts and figures are verified on the basis of the  
 records/undertaking/documents produced by the applicant.

**Signature**

**Date of Issue :**

OName of competent authority  
 Stamp of competent authority

**NOTE (1) : The concerned District & Sessions Judge/Registrar General/Registrar etc. may furnish the certificate of experience/details of no. of cases and forward the application forms of Prosecuting Officers/Assistant Prosecuting Officers/Public Prosecutors/Assistant Public Prosecutors on the basis of appropriate certificate issued by the Head of the Department/Competent Authorities.**

